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FROM THE DESK OF THE EDITORS:

It gives us immense pleasure to place the first issue of Uttarakhand Court News in your hands. It is necessary to keep the bench, the bar as well as the general public informed on the key aspects of functioning of a public institution so as to enable them to develop an opinion on its working and performance. In this inaugural news letter we are providing information not only relating to High Court and Subordinate Courts of the State but also about the activities of Uttarakhand Legal and Judicial Academy and State Legal Services Authority. We have also included some historical facts relating to the State Judiciary. With every quarterly issue we propose to provide not only the figures of pendency of cases, their institution and disposal, but also news relating to transfers and postings of Judicial Officers, apart from a mention of important judgments of the High Court of Uttarakhand.

Any suggestions for further improvement and making the publication more useful, are welcome.

(Prafulla C. Pant, J)

(Sudhanshu Dhulia, J)
Message

On 09th November, 2000, the judiciary of the State of Uttarakhand come to be established with the establishment of High Court of Uttarakhand along with Courts, which came under its superintendence. In the matter of dispensation of justice to the people of the State of Uttarakhand, how far the judiciary of Uttarakhand has progressed, is required to be made known to the people. The Court has, therefore decided to come out with a quarterly bulletin in the form of a news letter to inform the public about matters pertaining to the judiciary of Uttarakhand. The first issue to this bulletin has been proposed to be published in course of the week celebrating the 10 years of completion of establishment of the judiciary of the State of Uttarakahand. The bulletin/news letter, would bring out such information pertaining to the judiciary of the State, which would make the people aware of the functioning of the judiciary of the State, its aims and achievements as well as its shortcomings. It would be an endeavour to place on record all facts pertaining to the judiciary, which people must know, the manner in which laws are perceived by the judiciary of the State and those which are to be taken note of, in the administration of justice.

The Court has decided to stand by this commitment and, I assure that I will do my best to achieve the same.

(Barin Ghosh)
Brief History

The Uttarakhand State was carved out from erstwhile State of Uttar Pradesh on 09.11.2000. At the time of creation of the State, the High Court of Uttarakhand was also established on the same day at Nainital. Since that day High Court, is functioning in the building situated at Mallital, Nainital which was known as old Secretariat. This building is a very magnificent one and was constructed in the year 1900 A.D. After establishment of this High Court a Chief Justice Court Block and two more buildings were constructed in the year 2007 to meet the requirement.

Hon’ble Mr. Justice, Ashok A. Desai was the founder Chief Justice of the Uttarakhand High Court who was transferred from High Court of Allahabad on 09.11.2000 as acting Chief Justice of High Court of Uttarakhand. Took oath as founder Chief Justice on 06.12.2000 and served this High Court till 31.03.2003.

At the time of creation, the sanctioned strength of Judges was 7, which was increased to 9 in 2003.

It is the proud privilege that Hon’ble Mr. Justice S.H. Kapadia, Hon’ble Mr. Justice V.S. Sirpurkar and Hon’ble Mr. Justice Cyriac Joseph, who have adorned the office of Chief Justice of this High Court, have been elevated to Hon’ble Supreme Court of India and Hon’ble Mr. Justice S.H. Kapadia is adorning the office of present Chief Justice of India.
HON'BLE CHIEF JUSTICES OF UTTARAKHAND HIGH COURT SINCE ESTABLISHMENT

Hon. Mr. Justice S.H. Kapadia
(05.08.2003  17.12.2003)
(Present Chief Justice of India)

Hon. Mr. Justice V.S. Sirpurkar
(25.07.2004  20.03.2005)

Hon. Mr. Justice Cyriac Joseph
(20.03.2005  04.01.2006)

Hon. Mr. Justice Rajeev Gupta
(14.01.2006 - 02.02.2008)

Hon. Mr. Justice V.K. Gupta
(02.02.2008 - 09.09.2009)

Hon. Mr. Justice J.S. Khehar
(29.11.2009 - 08.08.2010)
HON'BLE JUDGES, WHO HAVE BEEN PART OF UTTARAKHAND HIGH COURT

Hon. Mr. Justice P.C. Verma
(09.11.2000-20.01.2009)

Hon. Mr. Justice M.C. Jain
(09.11.2000-09.11.2001)

Hon. Mr. Justice J.C.S. Rawat
(29.06.2004-01.10.2009)

Hon. Mr. Justice Alok Singh

HON'BLE JUDGES, RETIRED FROM UTTARAKHAND HIGH COURT

Hon. Mr. Justice Irshad Hussain
(28.02.2002-01.01.2006)

Hon. Mr. Justice M.M. Ghildiyal
(18.11.2002-02.01.2008)

Hon. Mr. Justice Rajesh Tandon
(03.07.2003-30.06.2008)

Hon. Mr. Justice B.C. Kandpal
(29.06.2004-16.08.2010)
HON'BLE SITTING JUDGES OF UTTARAKHAND HIGH COURT

Hon. Mr. Justice Tarun Agarwala
(Transferred from High Court of Allahabad on 25.09.2009)

Hon. Mr. Justice Prafulla C. Pant

Hon. Mr. Justice B.S. Verma

Hon. Mrs. Justice Nirmal Yadav
(Transferred from High Court of Panjab & Haryana on 11.02.2010)

Hon. Mr. Justice Dharam Veer

Hon. Mr. Justice V.K. Bist

Hon. Mr. Justice S. Dhulia
FORMER REGISTRAR GENERAL(S) OF UTTARAKHAND HIGH COURT

Sh. J.C.S. Rawat  
(09.11.2000-13.01.2003)

Sh. Prafulla C. Pant  
(14.01.2003-28.06.2004)

Sh. V.K. Maheshwari  
(29.06.2004-31.03.2009)

Sh. Ravindra Maithani  
(01.04.2009-20.09.2010)

PRESENT OFFICERS OF REGISTRY

Sh. U.C. Dhyani  
Registrar General

Sh. Prashant Joshi  
Registrar (Inspection)

Sh. Narendra Dutt  
Registrar (Judicial)

Sh. Dhananjay Chaturvedi  
Addl. Registrar

Sh. Anuj Sangal  
Registrar (Protocol)
उत्तर प्रदेश पुर्विक अधिनियम, 2000 की धारा 73 की उपधारा (2) के अधीन, प्रदेश शक्तियों का प्रयोग करते हुए, केंद्रीय सरकार, एतहदद्वारा यह निर्देश देती है कि इस आदेश के संलग्न में निर्देश प्रत्येक व्यक्ति, जो 9.11.2000 के ठीक पहले विधिमान उत्तर प्रदेश राज्य के क्रियाकलापों के संबंध में सेवा कर रहा हो एवं उपर्युक्त अधिनियम की धारा 73 की उपधारा (1) के अधीन, उत्तर प्रदेश राज्य या उत्तराखंड राज्य, के क्रियाकलापों के संबंध में संबंधित, 9.11.2000 से ही अंतिम रूप से सेवा कर रहा हो, को, उत्तराखंड उत्तराखंड राज्य 09.11.2000 के ही सेवा के लिए अंतिम रूप से आवश्यक प्राप्त करें।

परन्तु, ऐसा प्रत्येक व्यक्ति, जिसने न्यायालय से अंतिम वक्ता आदेश प्राप्त किया हो, उसका अंतिम आबंटन, न्यायालय के स्थगन आदेश के रूप होने के बाद ही प्रभावी होगा अथवा जहाँ न्यायालय के द्वारा, इस संबंध में कोई निर्देश दिया गया हो, ऐसे प्रत्येक व्यक्ति का आबंटन न्यायालय के अंतिम आदेश के अधीन होगा।

परन्तु, ऐसा प्रत्येक व्यक्ति, जिसने न्यायालय से आबंटन से मुक्त रहने का स्थगन आदेश प्राप्त किया हो, को न्यायालय के आदेश प्रभावी रहने तक आवश्यक नहीं समझा जायेगा।

परन्तु, श्री आशीष नथानी, जिनका अंतिम आबंटन विचाराधीन है, वे अंतिम रूप से सेवा करते रहेंगे, जब तक उनके अंतिम आबंटन का आदेश पारित नहीं होता है।

(आर.आर.प्रसाद)
निदेशक (राज.)

संलग्नक
1. अनुबंध (2 पृष्ठों में) उत्तराखंड उत्तराखंड राज्य में अंतिम रूप से आवश्यक उत्तर प्रदेश न्यायिक सेवा के 54 अधिकारियों की सूची।

प्रतिलिपि:
1. मुख्य सचिव, उत्तर प्रदेश सरकार, लखनऊ।
2. महाप्रजीयक, इलाहाबाद उच्च न्यायालय, इलाहाबाद।
3. मुख्य सचिव, उत्तराखंड सरकार, देहरादून।
4. महाप्रजीयक, नैनीताल उच्च न्यायालय, नैनीताल।

(आर.आर.प्रसाद)
निदेशक (राज.)

Annexure to order No....3/03
Dated. 22.09.2003

List of Higher Judicial Service Officers  
Sarva/Sri
1. Irshad Hussain
2. Indra Jeet Malhotra
3. S.K.Ratoori
4. S.C.Sixit
5. B.C. Kandpal
6. Ram Dass
7. Shiv Kumar Gautam
8. Vimal Kumar Jain
9. V.B.Rai
10. Ram Murti (Bajpai)
11. Bharosi Lal
12. Rajendra Prasad Pandey-11
13. Rishi Prakash Verma
14. Rama Kant Sharma
15. J.C.S.Rawat
16. P.C.Pant
17. Ashok Kumar Kackar
18. Jai Deo Singh
19. D.D.Upadhyay
20. Vijay Bahadur Singh
21. V.K.Maheshwari
22. Mrs. Indira Ashish
23. Pramod Kumar Agarwal-II
24. Rattan Lal
25. Ram Ratan Agarwal-II
26. U.C.Dhyani
27. R.C. Maulekhi
28. Sarvesh Kumar Gupta
29. Roopdeo Pandey
30. Raj Kishan

List of Civil Judges (Senior Division)  
Sarva/Sri
1. Kishan Datt Bhatt
2. Ram Singh III
3. Ramesh Chandra Kukreti
4. Kunwar Sain
5. Sushri Kum Kum Rani
6. Ram Dutt Paliwal
7. Narayan Singh Dhanik
8. Ramesh Chandra Khulbe
9. Gyanendra Kumar Sharma
10. Smt. Meena Tiwari
11. Ravindra
12. Kanta Prasad
13. Alok Kumar Verma
14. Dinesh Prasad Gairola

List of Civil Judges (Junior Division)  
Sarva/Sri
1. Rajendra Singh
2. Bhupendra Singh Dugtal
3. Uttam Singh Nabiyal
4. C.P. Bijilwan
5. Pradeep Pant
6. Hira Singh Bonal
7. Rajendra Joshi
8. Girdhar Singh Dharmshaktu
9. Prashant Joshi
10. Prem Singh Khimal

(R.R.Prasad)  
Director  
Deptt. of Personnel & Trg.  
Govt. of India
उत्तर प्रदेश पुनर्गठन अधिनियम, 2000 की धारा 73 की उधारा (2) के अधीन, प्रदेश सरकार कर्मचारियों का प्रयोग करते हुए, केंद्रीय सरकार द्वारा विभाग तथा पंचायत एवं ग्रामीण विकास मंत्रालय द्वारा संचालित किया जा रहा है कि आदेश संख्या 3/2003 दिनांक 22 सितंबर, 2003 के अंतिम वाक्य के स्थान पर निम्नका पढ़ा जायः

"परस्पर आशीर्वाद देइए, जिनका अंतिम आबंटन विचाराधीन है, वे अन्ततः उच्च सज्जा करते रहेंगे। जब तक उनके अंतिम आबंटन का आदेश पारित नहीं होता है।

(मनोज कुमार अग्रवाल)
उप सचिव (रा.प.)

1. मुख्य सचिव, उत्तर प्रदेश सरकार, लखनऊ।
2. महाप्रजीयक, इलाहाबाद उच्च न्यायालय, इलाहाबाद।
3. मुख्य सचिव, उत्तराखंड सरकार, देहरादून।
4. महाप्रजीयक, नैनीताल उच्च न्यायालय, नैनीताल।

(मनोज कुमार अग्रवाल)
उप सचिव (रा.प.)
OFFICIALS TRANSFERRED FROM HIGH COURT OF ALLAHABAD TO UTTARAKHAND HIGH COURT ON 09.11.2000.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name</th>
<th>Now Posted as</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Sri J.P. Tangwan,</td>
<td>PPS to Hon'ble C.J.</td>
</tr>
<tr>
<td>2</td>
<td>Sri V.C. Barthwal,</td>
<td>Joint Registrar</td>
</tr>
<tr>
<td>3</td>
<td>Sri M.C. Joshi,</td>
<td>Deputy Registrar</td>
</tr>
<tr>
<td>4</td>
<td>Sri S.P. Sharma,</td>
<td>Deputy Registrar</td>
</tr>
<tr>
<td>5</td>
<td>Sri K.C. Suyal,</td>
<td>Assistant Registrar</td>
</tr>
<tr>
<td>6</td>
<td>Sri H.S. Jeena,</td>
<td>Assistant Registrar</td>
</tr>
<tr>
<td>7</td>
<td>Sri Haussain Ahmad</td>
<td>Chief Protocol Officer</td>
</tr>
</tbody>
</table>
# FIRST DISTRICT JUDGES OF THE STATE OF UTTARAKHAND

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of District</th>
<th>Year of Creation of District</th>
<th>First District Judge</th>
<th>District Judge after final allotment of Cadre (on 22.09.2003)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Almora</td>
<td>1885 Session Div. - 1976</td>
<td>Sri G.K. Trivedi (27.02.1976-01.10.77)</td>
<td>Sri. V.B.Rai (19.05.03-01.01.06)</td>
</tr>
<tr>
<td>2.</td>
<td>Bageshwar</td>
<td>1997</td>
<td>Sri R. K. Singh (07.11.98-05.09.01)</td>
<td>Sri. R.R. Agarwal (01.08.2003-11.11.04)</td>
</tr>
<tr>
<td>11.</td>
<td>Tehri Garhwal</td>
<td>1975</td>
<td>Sri N.N. Chadda (25.01.75-07.08.79)</td>
<td>Sri. R.P. Pandey (01.01.2003-26.06.04)</td>
</tr>
<tr>
<td>12.</td>
<td>Uddham Singh Nagar</td>
<td>1995</td>
<td>Sri Ompal (04.10.98-31.03.2001)</td>
<td>Sri. R.M. Baipai (03.05.2003-06.07.04)</td>
</tr>
</tbody>
</table>
FIRST RECRUITMENT OF JUDICIAL OFFICERS AFTER THE CREATION OF UTTARAKHAND BY UTTARAKHAND PUBLIC SERVICE COMMISSION IN THE YEAR 2003

1. Sri Nitin Sharma  
2. Sri Dhananjay Chaturvedi  
3. Sri Ajaı Chauchhary  
4. Sri Anuj Kumar Sangal  
5. Sri Rajeev Kumar Khulbey  
6. Sri Kaushal Kishore Shukla  
7. Sri Subir Kumar  
8. Sri Amit Kumar Sirohi  
9. Km. Nitu Joshi  
10. Km. Sujata Singh  
11. Sri Shahansah Mohd. Dilber Danish  
12. Sri Srikanth Pandey  
13. Sri Rakesh Kumar Misra  
14. Sri Bindhyachal Singh  
15. Km. Rama Pandey  
16. Sri Manish Misra  
17. Smt. Neena Aggarwal  
18. Sri Brijendra Singh  
19. Sri Kanwar Amninder Singh  
20. Sri Bharat Bhushan Pandey  
21. Sri Arvind Kumar  
22. Sri Varun Kumar  
23. Sri Sayan Singh  
24. Km. Monika Mittal  
25. Ms. Neelam  
26. Sri Rajeev Kumar  
27. Ms. Anjushree Juyal  
28. Ms. Priti Rani  
29. Sri Arshad Jamil  
30. Sri Susheel Kumar  
31. Sri Mohammad Sultan  
32. Sri Mahesh Chandra Kaushiwa  
33. Ms. Shadab Bano  
34. Sri Naseem Ahmad  
35. Sri Abdul Qayyum  
36. Sri Mithilesh Jha  
37. Sri Shesh Chandra  
38. Sri Om Kumar  
39. Sri Sanjeev Kumar  
40. Ms. Archana Sagar  
41. Ms. Kusum  
42. Sri Nandan Singh

FIRST RECRUITMENT IN HJS CADRE AS DIRECT RECRUITMENT BY HIGH COURT IN THE YEAR 2006

1. Sri Vivek Bharti Sharma  
2. Sri Sikand Tyagi
STATEMENT SHOWING PENDENCY OF CASES ON THE DATE OF
ESTABLISHMENT OF HIGH COURT OF UTTARAKHAND i.e. ON 09.11.2000
AND INSTITUTION, DISPOSAL AND PENDENCY IN THE MONTH OF

<table>
<thead>
<tr>
<th>Received by Transfer on 09.11.2000</th>
<th>Total</th>
<th>Institution during the month</th>
<th>Disposal</th>
<th>Pendency at the end of the month</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>Civil</td>
<td>Criminal</td>
<td></td>
<td>Civil</td>
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<tr>
<td>1</td>
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<tr>
<td>183</td>
<td>78</td>
<td>261</td>
<td>101</td>
<td>55</td>
<td>43</td>
</tr>
</tbody>
</table>

STATEMENT SHOWING INSTITUTION, DISPOSAL & PENDENCY OF CASES QUARTER ENDING AS ON 30.9.2010

<table>
<thead>
<tr>
<th>Name of Court</th>
<th>Civil Cases</th>
<th>Criminal Cases</th>
<th>Total pendency as on 1.10.2010</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Pendency as on 1.7.2010</td>
<td>Institution during the quarter</td>
<td>Disposal during the quarter</td>
</tr>
<tr>
<td>High Court</td>
<td>12173</td>
<td>1885</td>
<td>2066</td>
</tr>
<tr>
<td>Subordinate Court</td>
<td>32502</td>
<td>12289</td>
<td>12598</td>
</tr>
</tbody>
</table>
High Court of Uttarakhand at Nainital

CAUSE LIST

(Published under the authority of the Hon'ble The Acting Chief Justice)

FOR

Thursday November 9, 2000 and Friday November 10, 2000

THE CHIEF JUSTICE'S COURT
Hon'ble The Acting Chief Justice
FRESH IN ALL CIVIL, CRIMINAL, REVENUE MATTERS AND WRIT PETITIONS UNDER ARTICLE 227 OF THE CONSTITUTION OF INDIA, COMPANY MATTERS AND TESTAMENTARY JURISDICTION FOR ORDERS/ADMISSION AND HEARING

For Orders

1. 40-1975 GURU BACHAN SINGH Vs. D.D.C. & OTHERS
    A.O. PREPARED
    K.M. SINGH
    G.N. KUMAR
    S.C.

2. 7780-1989 RAN KUMAR Vs. D.D.C.
    K.M. SINGH
    D.P. JASWAL
    RAJESH TANDON
    S.C.

Prepared by National Informatics Centre, High Court, Allahabad
<table>
<thead>
<tr>
<th>#</th>
<th>Case</th>
<th>Parties</th>
<th>Judge</th>
<th>Court No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>5.</td>
<td>3459-1993</td>
<td>ATMA vs. J.D.C.</td>
<td>ARVIND KUMAR</td>
<td>H.N. SINGH</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>RAVI RAJWAN</td>
</tr>
<tr>
<td>6.</td>
<td>5645-1998</td>
<td>SRI SADHU RAI vs. SRI BHAGAT PRASAD &amp; OTHERS</td>
<td>ALI YOG</td>
<td>U.K. SINGH</td>
</tr>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>I.H. KHAN</td>
</tr>
<tr>
<td>7.</td>
<td>14259-1990</td>
<td>BALJAT RAJ vs. B.R.</td>
<td>J.S. KUMAR</td>
<td>T.S. BAKSHI</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>M. ISLAH</td>
</tr>
<tr>
<td>8.</td>
<td>13840-1990</td>
<td>YAKOOB ALI KHAN vs. C.O. &amp; OTHERS</td>
<td>P.K. NISRA</td>
<td>M.D. SINGH SOMAR</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>M.C. BAKSHI</td>
</tr>
<tr>
<td>10.</td>
<td>2996-1998</td>
<td>MAHES CHANDRA &amp; ANOTHER vs. BOARD OF REVENUE &amp; OTHERS</td>
<td>KRYSHNA KUMAR</td>
<td>K.H. KUMAR</td>
</tr>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>O.S. MALIK</td>
</tr>
<tr>
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<td>G.N. MEHRA</td>
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**THE CHIEF JUSTICE'S COURT**

Hon'ble The Acting Chief Justice

**FRESH IN ALL CIVIL, CRIMINAL, REVENUE MATTERS AND WRIT PETITIONS UNDER ARTICLE 227 OF THE CONSTITUTION OF INDIA, COMPANY MATTERS AND TEMPTATORY JURISDICTION FOR ORDERS, ADMISSION AND HEARING**

**For Orders**

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FIRST CASE INSTITUTED IN THE HIGH COURT OF UTTARAKHAND

- Name of the Court: In the Court of Hon'ble the Chief Justice & Hon'ble Justice P.C.Verma.
- Case No. & Type: Civil Misc. Case No. 01/2000
- Name of the Parties: M/s Banu and Sons Vs. State of Uttarakhand & others.
- Advocates appeared:
  - For Petitioner: Sri Rajesh Tandon, Sri M.M.Lamba & Sri Ashutosh Sharma,
  - For respondent: Chief Standing Counsel

FIRST CASE DISPOSED OF BY THE HIGH COURT OF UTTARAKHAND

- Name of the Court: In the Court of Hon'ble Justice A.A.Desai, Acting Chief Justice & Hon'ble Justice P.C.Verma
- Case No. & Type: W.P.(S/B) No. 9/2000
- Name of Parties: Nand Kishore Bhatt Vs. State
- Advocates Appeared
  - For Petitioner: Sri B.D. Upadhyay
  - For respondent: Chief Standing Counsel
- Date of Decision: 09.11.2000
FIRST CIRCULAR LETTER ISSUED BY HIGH COURT OF UTTARAKHAND

C.L. No.1/ Nainital, dated November 24, 2000

From,

D.P. Varshney, HJS,
Officer on Special Duty,
High Court of Uttarakhand
at Nainital,
NAINITAL.

To,

All District Judges
Subordinate to the High Court
of Uttarakhand at Nainital,
NAINITAL.

Subject: Sanctioned strength of Courts and staff attached therewith.


Sir,

I am directed to request you to kindly submit a statement showing sanctioned strength of Courts in your Judgeship and the staff attached therewith together with the remaining staff of your Judgeship so as to reach this Court on or before 07.12.20000 positively.

Kindly ensure strict compliance.

Yours faithfully,

(D.P. Varshney)
DEVELOPMENT OF JUDICIARY IN THE STATE OF UTTARAKHAND SINCE ESTABLISHMENT OF HIGH COURT OF UTTARAKHAND AT NAINITAL

- Total 54 Judicial Officers were allocated in final allotment vide G.O. No. 27 / 2/ 2000 dated 22.09.2003.

- 1st batch of 42 Judicial Officers of Uttarakhand P.C.S.(J) recruited by Public Service Commission in the year 2003, who were posted as Civil Judges (J.D.) in different districts of Uttarakhand.

- 1st batch of 02 Judicial officers of H.J.S. Cadre as direct recruitment by High Court in the year 2006.


- 2nd batch of 04 Judicial Officers of H.J.S. Cadre as direct recruitment by High Court in the year 2008.


- 3rd batch of 09 Judicial Officers of H.J.S. Cadre as direct recruitment by High Court in the year 2010.

- Recruitment of 4th batch of Uttarakhand P.C.S.(J) by Public Service Commission is in pipeline.
For any institution, it is essential/inevitable that its work-force remain be well-equipped with latest knowledge and technology. Judicial institution is not an exception to this basic rule. It is necessary that personnel associated with the administration of justice be equipped with latest laws and pronouncement of Hon'ble Supreme Court and High Courts. There can be no substitute of training. At the time of recruitment of 1st batch of Uttarakhand P.C.S.(J), there was no Judicial Training Institute of Uttarakhand and induction training of 42 Judicial Officers of 1st batch was conducted at Uttarakhand Academy of Administration, Nainital from 05.10.2003 to 30.11.2003. Thereafter, to cater the needs of persons associated, Uttarakhand Judicial and Legal Academy “UJALA” has been established at Bhowali (Nainital). Foundation Lying Ceremony was held on 19.12.2004 in the august presence of Hon'ble Justice R.C. Lohati (the then C.J.I.) and the academy was inaugurated on 14.06.2008 by Hon'ble Justice K.G. Balakrishnan (the then C.J.I.).

Yet, following training programmes, workshops and events has been organized under the banner of 'UJALA'.
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<tr>
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<th>Name of Training Programme/Workshop</th>
<th>Duration</th>
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<td>01.09.2010-30.10.10 (on going)</td>
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<td>Refresher Training Programme for Civil Judges (S.D.)/C.J.Ms.</td>
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<td>7.</td>
<td>North Zone Regional Workshop on Planning &amp; Management for Timely Justice</td>
<td>06.03.2009-08.03.2009 (at ATI, Nainital)</td>
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Besides abovementioned Training Programmes/Workshop organized for Judicial Officers, Academy had also organized various programmes for D.G.Cs., Panel Lawyers, Police Officers, Medical Officers, Excise Department, Labour Department etc.